

FIR No. 150/2018
PS: Subzi Mandi
State Vs. Suman Dass @ Rahul
U/s 307/120B IPC and 25/27/54/29 of Arms Act

27.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Aksahs Sethi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

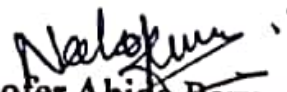
This is an application for grant of regular bail under Section 439 CrPC filed on behalf of accused Suman Dass @ Rahul in case FIR No. 150/2018.

Ld. Counsel for the accused-applicant submits that he received intimation today in the morning itself that the matter is to be taken up for hearing through video conferencing and adjournment is being sought on this ground.

Ld. Addl. PP submits that more time is required for filing of reply by the IO. Reply be filed by the IO on or before the next date of hearing.

Reply may be forwarded via email on the mail ID of the Court i.e. ndpscourt222@gmail.com.

For reply and consideration, put up on 01.07.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.06.2020

FIR No. 115/2013
PS: Crime Branch
State Vs. Denis Jauregui Mandizabel
U/s 22 and 23 r/w Section 28 and 30 NDPS Act

24.06.2020

Fresh application received. Be registered.

Present: Sh. K. P. Singh, Ld. Addl. PP for State.

Sh. Suneel Upadhaya, Counsel for accused-applicant (through video conferencing)

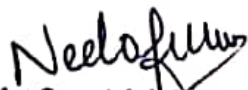
Hearing conducted through Video Conferencing.

This is an application on behalf of the applicant for release.

Ld. Counsel for the accused-applicant seeks to rely upon some judicial pronouncements. Ld. Counsel further submits accused-applicant is now in a position to furnish surety to enable for the modification of the order passed under Section 437A CrPC.

The judicial pronouncements relied upon may be forwarded via email on the mail ID of the Court i.e. ndpscourt222@gmail.com

For furnishing of surety and further proceedings, put up on 30.06.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
27.06.2020

FIR No. 113/2016
PS: Pahar Ganj
State Vs. Rupesh Kumar Gupta
U/s 302 IPC
27.06.2020

Present: Fresh application received. Be registered.
Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. Sachin Jain, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail to accused Rupesh Kumar Gupta under Section 439 CrPC on behalf of wife of the accused Rupesh Kumar Gupta in case FIR No. 113/2016.

Present application is preferred alongwith undertaking of the wife of the accused-applicant as the accused-applicant in custody since 2016 and is undergoing treatment for psychiatric condition and an application filed in the main case under section 328 Cr.PC is pending consideration for stay of the proceedings on the ground of unsoundness of mind of the accused/applicant.

Let the report be called for from the consulting S. R. Psychiatrist through Jail Superintendent upon an evaluation of the psychiatric condition of the accused-applicant as to whether the condition can be maintained through medication or institutionalization would be mandated for the same and if released in the present psychiatric condition whether the accused would be a threat to his own life and safety or the life and safety of others. The Jail Superintendent shall arrange for the examination by the consulting S. R. Psychiatrist within a week. For report and consideration, put up on 06.07.2020.

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(Neelofar Abida Perveen)

ASJ (Central)THC/Delhi
27.06.2020

FIR No. 30/2018
PS: Kamla Market
State Vs. Devvrat
U/s 302/365/34 IPC

27.06.2020

Application received by transfer.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Parul Dagar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

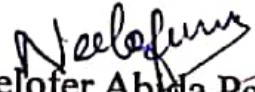
This appears to be a consolidated application for modification of the order vide which the accused-applicant was granted interim bail and also for extension of the said interim bail so granted, by a further period of 45 days in pursuance to the resolution dated 20.06.2020 of the High Powered Committee of Hon'ble High Court of Delhi. It emerges that vide order dated 26.06.2020, Sh. Deepak Dabas, Ld. ASJ, Delhi has modified the order dated 29.05.2020 and rendered the necessary clarifications in favour of the accused-applicant.

Ld. Counsel submits that though necessary modification has been rendered in his favour, however, in terms of the resolution adopted by the Hon'ble High Powered Committee of Hon'ble High Court in its meeting dated 20.06.2000, interim bail is further required to be extended for further period of 45 days.

In pursuance to the recommendations of the High Powered Committee of Hon'ble High Court of Delhi dated 20.06.2020, Hon'ble the High Court of Delhi in Writ Petition No.3080/2020 titled as Court on its

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own motion v. Govt. of NCT Delhi & Anr. vide order dated 22.06.2020 by way of a blanket order has extended all the interim bails granted as per criteria of the High Powered Committee of the Hon'ble High Court of Delhi under the guidelines issued from time to time in order to decongest the prisons in Delhi, by a further period of 45 days from the date that the respective interim bail was to come to an end. Therefore there arises no necessity by this Court to pass individual extension orders separately in every such case. Application is disposed of accordingly.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
27.06.2020